

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s).13398/2026

[Arising out of impugned final judgment and order dated 26-11-2025 in STTR No.474/2017 passed by the High Court of Judicature at Allahabad]

CIRCLE TELECOM STORE DEPOT, BHARATSANCHAR NIGAM LTD. Petitioner(s)

VERSUS

COMMISSIONER

Respondent(s)

IA No. 203133/2026 - CONDONATION OF DELAY IN FILING

IA No. 203134/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

IA No. 203135/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 203136/2026 - EXEMPTION FROM FILING O.T.

Date : 27-07-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ARAVIND KUMAR
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) : M.C. Kochhar, Adv.
Mohit Kochhar, Adv.
Nikaasha Dogra, Adv.
Mr. Pawas Agarwal, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. Delay in filing and refiling is condoned.
2. Issue notice, returnable within six weeks.
3. Tag alongwith C.A. No.5025/2015 and SLP (C) Diary No.1761/2026.
4. There shall be stay of the impugned order until further orders.

(NEHA GUPTA)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

*Appearance Slip is not legible.